

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 715
TO BE ANSWERED ON 12.12.2022**

CHILD ARTISTS

**715. SHRI ADHIR RANJAN CHOWDHURY:
SHRIMATI RAKSHA NIKHIL KHADSE:
SHRI MANOJ KOTAK:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of children under the age of 15 engaged as child artists in audio-visual entertainment industry across the country;**
- (b) whether any study has been conducted by the Government to ascertain the average number of working hours by such artists and if so, the details thereof;**
- (c) whether any review of the compliance with CALPRA, 1986 is undertaken by the Government and if so, the details thereof and if not, the reasons therefor;**
- (d) whether the Government has taken note of the recent study on Child Artists in India by CRY according to which the child artists are working for more than 10-12 hours daily for six days in a week thereby violating the provisions of CALPRA;**
- (e) if so, the details thereof and the reaction of the Government thereon; and**
- (f) whether the provision of 20 per cent income earned by these child artists to be directly deposited in fixed deposit in nationalized bank has also been violated and if so, the details thereof and the steps taken/being taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The Child and Adolescent Labour (Prohibition and Regulation) Act [CALPRA], 1986 provides for complete prohibition of work or employment of children below 14 years of age in any occupation and process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes.

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However as per section 3 (2) (b) of the CALPRA, a child can work as an artist in an audiovisual entertainment industry, including advertisement, films, television serials or any such other entertainment or sports activities except the circus, subject to such conditions and safety measures as may be prescribed provided that no such work shall affect the school education of the child. Further, elaborative provisions regarding conditions of work as an artist have been specified in Rule 2 (C) of the Child and Adolescent Labour (Prohibition & Regulation) Rules, 1988. The Government has not conducted any study to ascertain the working hours of child artist. As the above provisions are enforced by the State Government, Ministry of Labour & Employment does not maintain any data of child artist in the audio –visual entertainment industry.

(d) to (f): There are many organizations which work in the field of protection of rights of child / artist and CRY is one of them that conduct studies from time to time.

The Child and Adolescent Labour (Prohibition & Regulation) Rules, 1988 includes following provisions:

- (i) No child shall be allowed to work for more than five hours in a day, and for not more than three hours without rest.**
- (ii) At least twenty per cent, of the income earned by the child from the production or event to be directly deposited in a fixed deposit account in a nationalized bank in the name of the child which may be credited to the child on attaining majority.**
- (iii) Any producer of any audio – visual media production or any commercial event involving the participation of child, shall involve a child in participation only after obtaining the permission from the District Magistrate of the district where the activity is to be performed, with an undertaking indicating the list of child participants, consent of parents or guardian, name of the individual from the production or event who shall be responsible for the safety and security of child etc. This undertaking is valid for six months.**

In case of any violation of these provisions, the complaint can be made to the concerned District Magistrate and appropriate action is taken as per the provisions of the Act.